

ITEM NO.101

COURT NO.2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2171/2024

JAGAN LAL & ORS.

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 03-09-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) : Dr. K.B.S. Rajan, Sr. Adv.
Mr. Mahesh Kumar, Adv.
Mr. Sarvam Ritam Khare, AOR

For Respondent(s) : Mr. Praveen Swarup, AOR
Mr. Ameet Siingh, Adv.
Mr. Sukhamrit Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. At the time of hearing, an objection was raised by the learned counsel appearing for the respondent that the appellants have filed an Original Application in the year 1994 for the same relief which was dismissed. However, again they have filed a subsequent Original Application wherein the order impugned has been passed.

2. To ascertain the factual averments as stated before us, it would be appropriate to file the previous Original Application and the order passed therein. It be also explained whether

thereafter the said order was assailed in any higher forum or not. Relevant documents along with affidavit be filed within three weeks.

3. Petitioner is also at liberty to file relevant documents, if any, within the time so stipulated.

4. List after three weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
ASSISTANT REGISTRAR